GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

RAJYA SABHA UNSTARRED QUESTION No-245 ANSWERED ON- 19-07-2022

DETAILS OF CORPORATE TAX

245. SHRI A. A. RAHIM:

Will the Minister of FINANCE be pleased to state:

- (a) the details of the Corporate Tax rate over the past five years;
- (b) the details of the total amount of Corporate Tax collected over the past five years; and
- (c) the details of the amount of Corporate Tax waiver given per year over the past five years?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY)

(a) The details of the Corporate Tax rates as per provisions of Income-tax Act, 1961('the Act') and relevant Finance Acts over the past five years are as under:

A. I. Corporate Tax Rate over the past Five Years

	Description	Rate of tax
I. In the	case of a domestic company,-	
AY 202	2-23	
(i)	Where total turnover or the gross receipt in the previous	
	year 2019-20 does not exceed four hundred crore rupees;	
AY 202	1-22	Teleforensis in the Fig. 100
(i)	Where total turnover or the gross receipt in the previous	25 %
	year 2018-19 does not exceed four hundred crore rupees;	
AY 202	0-21	
(i)	Where total turnover or the gross receipt in the previous	
	year 2017-18 does not exceed four hundred crore rupees;	
AY 201	9-20	
(i)	Where total turnover or the gross receipt in the previous	
yar rug	year 2016-17 does not exceed two hundred and fifty crore	
No. 11 WARRING VINES NO. 215	rupees;	
AY 201	8-19	
(i)	Where total turnover or the gross receipt in the previous	
	year 2015-16 does not exceed fifty crore rupees;	
(ii)	Other than referred in item (i)	30%
26 26 26 26 26 26 26 26 26 26 26 26 26 2	10 20	

(a) Toyathes received from Government of all fidular concern in pursuance of an agreement made by it with the Government or the Indian concern after the 31.03.1961 but before the 1.04.1976; or (b) fees for rendering technical services received from Government or an Indian concern in pursuance of an agreement made by it with the Government or the Indian concern after the 29.02.1964 but before the 1.04.1976, and where such agreement has, in either case, been approved by the Central Government;	on so much of the total income as consists of,— (a) royalties received from Government or an Indian concern in	
the Indian concern after the 31.03.1961 but before the 1.04.1976; or (b) fees for rendering technical services received from Government or an Indian concern in pursuance of an agreement made by it with the Government or the Indian concern after the 29.02.1964 but before the 1.04.1976, and where such agreement has, in either case, been approved by		
(b) fees for rendering technical services received from Government or an Indian concern in pursuance of an agreement made by it with the Government or the Indian concern after the 29.02.1964 but before the 1.04.1976, and where such agreement has, in either case, been approved by	The included of the control of the c	
Government or an Indian concern in pursuance of an agreement made by it with the Government or the Indian concern after the 29.02.1964 but before the 1.04.1976, and where such agreement has, in either case, been approved by	1.04.1976; or	
Government or an Indian concern in pursuance of an agreement made by it with the Government or the Indian concern after the 29.02.1964 but before the 1.04.1976, and where such agreement has, in either case, been approved by	(b) fees for rendering technical services received from	50%
concern after the 29.02.1964 but before the 1.04.1976, and where such agreement has, in either case, been approved by		
and where such agreement has, in either case, been approved by	agreement made by it with the Government or the Indian	
	concern after the 29.02.1964 but before the 1.04.1976,	
the Central Government;	and where such agreement has, in either case, been approved by	
	the Central Government;	

A. II. Rates of Corporate tax in special cases:

Sr.no	Section of Income-tax Act	Rate
1.	Certain manufacturing domestic companies, opting for	25%
	provisions of section 115BA (w.e.f. AY 2017-18) subject	
	to fulfilment of conditions as laid down in the Act	
2.	Domestic companies, opting for provisions of section	22%
	115BAA (w.e.f. AY 2020-21 onwards) subject to	
	fulfilment of conditions as laid down in the Act	
3.	Certain new manufacturing domestic companies, opting	15%
	for provisions of section 115BAB (w.e.f. AY 2020-21	
	onwards) subject to fulfilment of conditions as laid down	
	in the Act	
4.	Minimum Alternative tax, on the book profit, as may be	18.5%
	applicable to companies covered under provisions of	(till AY 2019-20)
	115JB	15%
		(w.e.f. AY 2020-21)
5.	Tax on dividends distributed, paid or declared as per	15% or 30% as
	provisions of section 115O of the Act	the case be
		[applicable till
		31.03.2020]

B. Rate of Surcharge

The amount of income-tax shall be increased by a surcharge on the amount of income-tax computed, for the purposes of the Union calculated as under:

Description	Rate of surcharge
i. In the case of a domestic company,-	
(a) having a total income exceeding one crore rupees but not exceeding ten crore rupees,	7%

(b) having a total income exceeding ten crore rupees	12%
ii. In case of every company other than a domestic company –	
(a) having a total income exceeding one crore rupees but not exceeding ten crore rupees,	2%
(b) having a total income exceeding ten crore rupees	5%

Provided that in the case of every company having a total income exceeding one crore rupees but not exceeding ten crore rupees, the total amount payable as income-tax and surcharge on such income shall not exceed the total amount payable as income-tax on a total income of one crore rupees by more than the amount of income that exceeds one crore rupees:

Provided further that in the case of every company having a total income exceeding ten crore rupees, the total amount payable as income-tax and surcharge on such income shall not exceed the total amount payable as income-tax and surcharge on a total income of ten crore rupees by more than the amount of income that exceeds ten crore rupees.

In case of every domestic company whose income is chargeable to tax under section 115BAA or section 115BAB of the Income-tax Act, the income-tax computed under this sub-section shall be increased by a surcharge, for the purposes of the Union, calculated at the rate of *ten per cent*. of such income-tax.

C. Further, the amount of corporate tax and applicable surcharge shall be increased by the amount of cess as may be applicable for the relevant year.

Financial Year	Cess
2017-18	3% (Education cess 2% & Secondary and Higher
	Education Cess of 1%)
2018-19	4% (Health & Education cess)
2019-20	4% (Health & Education cess)
2020-21	4% (Health & Education cess)
2021-22	4% (Health & Education cess)

(b) The total amount of Corporate Tax collected from Financial Year 2017-18 to Financial Year 2021-22 is as under:

(In Rs. Crore)

	Financial Year	Net Collection
1	2017-18	5,71,201.87
2	2018-19	6,63,571.62
3	2019-20	5,56,875.52
4	2020-21	4,57,718.97
5	2021-22 (upto Supplementary I)	7,12,037.33

(Source: Pr. CCA, CBDT)

(c) There is no Corporate Tax waiver as such given under the Act. However, a statement for tax revenue impact due to claim of certain deductions or incentives claimed by the corporate entities is estimated from the returns filed. The details of such revenue impact for the past 5 years is as under:

(in Rs. Crore)

\mathbf{AY}	Revenue impact of major tax Incentives for Corporate
	taxpayers
2016-17	Rs. 76,857.70
2017-18	Rs. 86, 144.82
2018-19	Rs. 93,642.50
2019-20	Rs. 1,08,113.04
2020-21	Rs. 94,109.83

(Source: Receipt Budgets 2017- 18, 2018-19, 2019-20, 2021-22 and 2022-23)
